

(c) whether it would cost less than one per cent of the total project cost to fulfil the legal obligations of labour contractors and whether cess worth Rs. 400 crores is lying unspent with Delhi Building and Other Construction Workers Welfare Board; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (d) The information is being collected and will be laid on the Table of the House.

**Regularisation of contract labourers working in Mahanadi Coal Field**

3636. SHRI MANGALA KISAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of contract labourers working in the "Mahanadi Coal Field, Sambalpur, Orissa" unit;

(b) the benefits extended to contract labourers as per the Labour Laws; and

(c) the plans of the Coal India to regularize the contract labourers working there?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) 10382 Workmen.

(b) The benefits are being extended as per various labour laws as applicable from time to time.

(c) No plan of action on regularization has been reported by the employer to this Ministry.

**Fair wages and benefits in private hospitals**

3637. SHRI T.K. RANGARAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether private hospitals and nursing homes are under the purview of the Labour Laws;

(b) whether Government are aware of strikes by para medical staff in private hospitals in the capital;

(c) whether Government has taken/ proposes to take measures to ensure fair wages and benefits in the private hospitals; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (d) Private hospitals and nursing homes are under the purview of the

Labour Laws. The Government of National Capital Territory of Delhi has reported that they are aware of strikes by para medical staff in private hospitals in the capital and they had held discussions between the parties to resolve disputed issues which have since been resolved.

**Growth of economy *vis-a-vis* employment**

3638. SHRI PARIMAL NATHWANI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the growth of the economy *vis-a-vis* employment during the last five years;
- (b) whether the growth has not guaranteed enough employment during these years; and
- (c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by National Sample Survey Organisation (NSSO) and data for Gross Domestic Product are compiled quarterly and annually by Central Statistical Organisation. Last quinquennial labour force survey was conducted during 2004-05. Gross Domestic Product (at factor cost 2004-05 prices) has increased at a compound growth rate of 6.5 per cent per annum during 2005-06 to 2009-10 but the information relating to employment generation during the corresponding period would be known only through the results of the current round (66th) of survey of NSSO which are expected by the end of 2011.

(b) and (c) Employment elasticity with respect to Gross Domestic Product measured as employment content of growth seems to have improved significantly from 0.15 during 1993-94 - 1999-2000 to 0.49 during 2004-05 on usual status basis.

**Safety of labourers**

3639. SHRIMATI VIPLOVE THAKUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the standards of safety, health and environment at industrial workplace for labourers/workers in the country is very poor and below the international benchmark;
- (b) if so, the reasons therefor;
- (c) whether any Conference, Seminars, Workshops, awareness campaigns etc. have been conducted in Himachal Pradesh during the last three year by the Directorate General of Factory Advice Service and Labour Institutes (DGFASLI) to spread awareness among the labourers/workers regarding their safety; and